

[Shri K. C. Pant]

So far as the police and the CRP deployments etc., or that some of the policemen were in the bazaar are concerned, as I said, the authorities had been asked to make an inquiry and if my hon. friend has any information, I am sure, he would pass it on to them and they will look into this.

As to why section 144 was kept on, that is, of course, entirely a matter of judgement for the local authorities who are on the spot and who have to deal with the situation. My hon. friend objects to section 144 having been kept on. He says that after the 2nd November there was no untoward incident and so this was not necessary. As a matter of fact, on the 11th November the incidents started again and, as I mentioned earlier, the police had even to resort to firing. Therefore, looking back now on all that has happened, I think, the judgement that was exercised by the local officials there was properly exercised and it was a well-judged decision to continue section 144. This is proved by the fact that there was a second set of incidents on the 11th onwards.

Regarding the students, as I said earlier, the students and the administration had come to an understanding and, I am sure, none of us will want to say anything in this House which will in any way come between the students and the administration there or which will continue this kind of a misunderstanding between them, if any. So, I do not think we should repeat that point because an understanding has already been reached and we hope that this normalcy which has been restored will continue.

The army, I might repeat, was not called in; it was only kept on the ready in case it was needed.

Finally, he asked me as to how many persons had been released and whether the students had been released. I might mention that the students clarified that they had not demanded unconditional release of all the arrested persons irrespective of the charges against them. Out of the 196 persons arrested since the 1st November, 132 have been released in accordance with the assurance given to the students. 58 of the remaining persons are on specific offences and the

remaining 6 have been arrested under preventive provisions.

MR. SPEAKER : Shri Nambiar—absent ;  
Shri Ganesh Ghosh—absent.

12.30 hrs.

PAPERS LAID ON THE TABLE

NATIONALISED BANKS (MANAGEMENT  
AND MISCELLANEOUS PROVISIONS)  
SCHEME, 1970

THE MINISTER OF FINANCE (SHRI Y. B. CHAWAN) : I beg to lay on the Table a copy of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See. No. LT-4284/70]

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, यह 19 महीने के बाद इन की योजना आई है चर्चा का मौका कब दोगे ?

श्री यशवन्तराव चव्हाण : मैंने आपके सामने रखवा है जब भी करना चाहें तब कर लें।

श्री मधु लिमये : इसमें ज्यादा समय चाहिए। गवर्नमेंट बिजनेस में लाइये।

NOTIFICATION UNDER ESSENTIAL  
SERVICES MAINTENANCE ACT, 1968

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN) : I beg to lay on the Table a copy of Notification No. G. S. R. 1897 (Hindi and English versions) published in Gazette of India dated the 11th November, 1970 declaring service connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be essential service for the purpose of Essential Services Maintenance Act, 1968 under sub-section (2) of section 2 of the said, Act. [Placed in Library. See No. LT-4285/70]